

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 114**

**CA No. 665/ND/2020, (IB)-561/ND/2018**

**IN THE MATTER OF:**

Dalhousie Holdings Limited ... Applicant

Vs

M/s Martin & Harris Pvt. Ltd. ... Respondent

**Order under Section 9 of IBC.**

**Order delivered on 23.12.2020**

**Coram:**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent : Ms. Niharika Ahluwalia, Adv.  
Ms. Sneha Kohli, Adv.

**ORDER**

**CA No. 665/ND/2020:**

Learned Counsel for the Applicant is Respondent No. 1 in main Company Petition filed under Section 59. Mr. Tiku, Learned Senior Counsel states that they have filed this application vehemently objecting the maintainability of the main Company Petition. Rejoinder is filed yesterday which has not come to the Court files. Mr. Tiku undertakes to clear the objections.

List **CA No. 665/ND/2020** for hearing on **15.02.2021**.

**Sd/-**

**(K.K. VOHRA)  
MEMBER (TECHNICAL)**

**Sd/-**

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**

